

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

15

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 28/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/177/ (IB)/2017
NAME OF THE PETITIONER(S) : SUNIL G. ACHARYA
NAME OF THE RESPONDENT(S) : SUBIKSHA ADVISORY SERVICES PVT LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
-------	-------------------	-------------	-----------

REPRESENTATION BY WHOM

1. R R AXASIT
(for GOILLANDY
RESPONDENT)
reg by
R SUBRAMANIAN

R Subramanian K Subramanian

Gupta & Rani
for Clerk

Counsel for petitioner

CG 1/15
28/7/17

ORDER

Counsel for both the parties present. Counsel for the Respondent has raised objection that in spite of the direction given by this Bench on 5.6.2017 ^{to} ~~that~~ the Petitioner to make compliance of the provisions of Section 9(3) (b) and (c) of the I&B Code, 2016, he has not made compliance on or before 15.7.2017. Therefore, the objection taken by the Counsel for the Respondent is sustained. As per the notification dated 29.6.2017, the Petition abates and the same is dismissed with liberty to the Petitioner to file fresh Petition if he so desires.

S. Vijayaraghavan
(S. Vijayaraghavan)
Member (Technical)
PAM


(Ch. Md. Sharief Tariq)
Member (Judicial)